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(2023) 11 JH CK 0042

Jharkhand High Court

Case No: Criminal Miscellaneous Petition No. 1726 Of 2020

Jaimangal Tanto & Ors

APPELLANT

۷s

State Of Jharkhand & Ors

RESPONDENT

Date of Decision: Nov. 10, 2023

Hon'ble Judges: Gautam Kumar Choudhary, J

Bench: Single Bench

Advocate: Nitesh Kumar, Ruby Pandey, Manoj Kumar

Judgement

Gautam Kumar Choudhary, J

I.A. No. 9491 of 2023

Heard learned counsel for the petitioners in this interlocutory application which has been filed for substitution the name of legal heirs of the deceased

opposite party no. 2-Shyama Nand Pandey, who died during pendency of the instant quashing petition, as mentioned in paragraph-3 of this application.

Under the circumstances, I.A. No. 9491 of 2023 is allowed.

Let the legal heirs of deceased opposite party no. 2, as fully described in paragraph 3 of this application, be substituted in his place.

Office is directed to make necessary entries in the cause title of the memo of quashing petition.

Cr. M. P. No. 1726 of 2020

Learned counsel for the petitioner is directed to take necessary steps for service of notice upon the substituted legal heirs of deceased opposite party

no. 2 at present and correct address under ordinary process as well as under registered post with A/D for which requisites must be filed within two

weeks after Diwali Holidays.

Put up this case in the third weeks of January, 2024.